

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 2**

CUSTOMS APPEAL NO. 50984 OF 2015

[Arising out of Order-in-Original No.12/2014-CC dated 29.12.2014 passed by the Commissioner, Customs, Jodhpur, Jaipur]

Shri Prem Kumar Ojha

Appellant

@ Raju Sharma,
A-2891, Ground Floor (Back),
Green Field Colony, Faridabad (Haryana)

Vs.

**The Commissioner, Customs, Jodhpur
(H.Q. Jaipur)**

Respondent

NCR Building, Statue Circle,
C-Scheme, Jaipur

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Ram Parvesh Prasad, Authorised Representative

CORAM:

HON'BLE MR. RAJEEV TANDON, MEMBER (TECHNICAL)

Date of Hearing/Decision: **21/05/2026**

Final Order No. 50987/2026

RAJEEV TANDON:

The instant appeal was filed on 31.03.2015. The appeal has a chequered history since then..

2. However, not going into too long a past, it is observed that on 28.08.2025 when the instant appeal was listed before the Division Bench, it was directed that the appeal would be cognizable by a learned

Member of the Tribunal and therefore, it was directed to be listed before the appropriate Bench on 09.10.2025 by virtual mode. Even on this dated none was present. Thereafter, the appeal was listed on 09.10.2025, 20.11.2025, 08.01.2026, 29.01.2026, 12.03.2026, 23.04.2026 and today. On each of these occasions none has appeared on behalf of the appellant.

3. It is also noted from the records that strict orders directing no grant of fresh adjournment in the said appeal, on previous occasions, have also been passed in the matter. All this is, however, to no effect. Orders indicating "last opportunity" have yielded no fruitful result by way of any representation on behalf of the appellant. Records indicate that the notice of hearing on one recent occasion, has also been sent to the appellant's son on 09.04.2026.

4. Keeping the aforesaid in mind, the present appeal is dismissed for non-prosecution and in default.

(RAJEEV TANDON)
MEMBER (TECHNICAL)

Archana